

Report thereon.

- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 2364/18/25]

Report and Accounts (2023-24) of SECI, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK): Sir, I lay on the Table-

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (a) Thirteenth Annual Report and Accounts of the Solar Energy Corporation of India Limited (SECI), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2540/18/25]

I. Notifications of the Ministry of Finance

II. Liquidator's Report on voluntary winding up of the IIBI Limited, Kolkata, West Bengal and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of Shri Pankaj Chaudhary, I lay on the Table-

I. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 25 of the Coinage Act, 2011: -

- (1) G.S.R. 779(E)., dated the 23rd December, 2024, publishing the Coinage (Issue of Commemorative Coin on the occasion of Shri Atal Bihari Vajpayee Birth Centenary) Rules, 2024.
- (2) G.S.R. 792(E)., dated the 31st December, 2024, publishing the Coinage (Issue of Commemorative Coin on the occasion of 150 Years of India

Meteorological Department) Rules, 2024.

- (3) G.S.R. 793(E)., dated the 31st December, 2024, publishing the Coinage (Issue of Commemorative Coin on the occasion of 25th Commemoration of Shri HarakhchandNahata) Rules, 2024.
- (4) G.S.R. 20(E)., dated the 6th January, 2025, publishing the Coinage (Issue of Commemorative Coin to commemorate on the occasion of 75Years of The Bharat Scouts and Guides) Rules, 2024.
- (5) G.S.R. 95(E)., dated the 31st January, 2025, publishing the Coinage (Issue of Commemorative Coin on first Samadhi Divas of Sant Shiromani Digambar Jainacharya Vidyasagar Mahamuniraj) Rules, 2025.
- (6) G.S.R. 119(E)., dated the 6th February, 2025, publishing the Coinage (Issue of Commemorative Coin to commemorate the occasion of commissioning of Jammu-Srinagar Railway Line) Rules, 2025.

[Placed in Library. For (1) to (6) See No. L.T. 2218/18/25]

(B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 48 of the Foreign Exchange Management Act, 1999: -

- (1) FEMA 5(R)(5)/2025-RB., dated the 15th January, 2025, publishing the Foreign Exchange Management (Deposit) (Fifth Amendment) Regulations, 2025.
- (2) FEMA 10(R)(5)/2025-RB., dated the 15th January, 2025, publishing the Foreign Exchange Management (Foreign Currency Accounts by a person resident in India) (Fifth Amendment) Regulations, 2025.
- (3) FEMA 395(3)/2025-RB., dated the 15th January, 2025, publishing the Foreign Exchange Management (Mode of Payment and Reporting of Non-Debt Instruments) (Third Amendment) Regulations, 2025.
- (4) FEMA 14(R)(1)/2025-RB, dated the 10th February, 2025, publishing the Foreign Exchange Management (Manner of Receipt and Payment) (Amendment) Regulations, 2025.

[Placed in Library. For (1) to (4), See No. L.T. 2294/18/25]

(C) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda: -

- (1) G.S.R. 96(E)., dated the 1st February, 2025, amending the Principal

Notification No. G.S.R. 153(E), dated the 1st March, 2011.

- (2) G.S.R. 97(E)., dated the 1st February, 2025, exempting the import duty on goods which are being rationalized in the tariff item of the First Schedule to the Custom Tariff Act, 1975.
- (3) G.S.R. 99(E)., dated the 1st February, 2025, amending the Principal Notification No. G.S.R. 69(E), dated the 1st February, 2021.
- (4) G.S.R. 100(E)., dated the 1st February, 2025, amending the Principal Notification No. G.S.R. 114(E), dated the 2nd February, 2018.

[Placed in Library. For (1) to (4) See No. L.T. 2219/18/25]

- (5) G.S.R. 101(E)., dated the 1st February, 2025, amending the Principal Notification No. G.S.R. 328(E), dated the 30th April, 2022.
- (6) G.S.R. 102(E)., dated the 1st February, 2025, amending the Principal Notification No. G.S.R. 394(E), dated the 20th April, 2017.
- (7) G.S.R. 103(E)., dated the 1st February, 2025, amending the Principal Notification No. G.S.R. 798(E), dated the 30th June, 2017.
- (8) G.S.R. 104(E)., dated the 1st February, 2025, amending the Principal Notification No. G.S.R. 122(E), dated the 1st March, 2002.

[Placed in Library. For (5) to (8) See No. L.T. 2220/18/25]

- (9) G.S.R. 108(E)., dated the 1st February, 2025, publishing the Customs (Import of Goods at Concessional Rate of Duty or for Specified End Use) Amendment Rules, 2025.

[Placed in Library. See No. L.T. 2221/18/25]

(D) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under sub-section (1) of Section 25 of the Customs Act, 1962 and sub-section (12) of Section 3 of the Customs Tariff Act, 1975, along with Explanatory Memoranda: -

- (1) G.S.R. 98(E)., dated the 1st February, 2025, amending the Principal Notification No. G.S.R. 785(E), dated the 30th June, 2017.

[Placed in Library. See No. L.T. 2219/18/25]

- (2) G.S.R. 105(E)., dated the 1st February, 2025, amending the Principal Notification No. G.S.R. 476(E), dated the 6th July, 2019.
- (3) G.S.R. 106(E)., dated the 1st February, 2025, amending the Principal

Notification No. G.S.R. 582(E), dated the 13th July, 1994.

[Placed in Library. For (2) and (3) See No. L.T. 2220/18/25]

(E) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 107(E), dated the 1st February, 2025, amending the Principal Notification No. G.S.R. 793(E), dated the 30th June, 2017, under sub-section (2) of Section 38 of the Central Excise Act, 1944, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 2221/18/25]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Liquidator's Report on voluntary winding up of the Industrial Investment Bank of India (IIBI) Limited, Kolkata, West Bengal for the period from 01.10.2024 to 31.12.2024, together with the Auditor's Report on the Accounts.

(b) Review by Government of the voluntary winding up process of the above Bank, for the period from 01.10.2024 to 31.12.2024.

[Placed in Library. For (a) and (b) See No. L.T. 2222/18/25]

(c) Summary of Liquidator's Report on Voluntary Winding up process of IIBI Limited for the period from 01.10.2024 to 31.12.2024.

[Placed in Library. See No. L.T. 2541/18/25]

I. Reports and Accounts (2023-24) of various NIPER and related papers

II. Reports and Accounts (2023-24) of KRIBHCO, New Delhi; Indian Farmers Fertiliser Cooperative Limited, New Delhi and related papers

III. Report and Accounts (2023-24) of NIHFWS, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE;
AND THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND
FERTILIZERS (SHRIMATI ANUPRIYA PATEL): Sir, I lay on the Table—

I. (1) A copy (in English and Hindi) of the following papers, under sub-section (4) of Section 23 of the National Institute of Pharmaceutical Education and Research (NIPER) Act, 1998: -

(i) (a) Annual Report and Accounts of the National Institute of Pharmaceutical